## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-571/ND/2017

In the matter of:

Sushant Aneja & Anr.

Vs.

JD Aneja Edibles (P) Limited

.. PETITIONER

.. RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 13.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/Op. Creditor

For the Respondent/Corporate Debtor

: Mr. Gaurav Rana, Advocate

For the Intervener

## **ORDER**

Learned Counsel for the petitioner is present. Ld. Counsel for the Corporate Debtor is also present and states that in compliance to the directions passed by this Tribunal on 08.2.2018, application for condonation of delay has also been filed. Ld. Counsel for the Corporate Debtor takes this Tribunal to Paragraph-2 of this application wherein request for early hearing has been explained.

In view of the same, delay of 21 days is condoned and reply is taken on record. In relation to the Rejoinder, if any, for the said reply, the same can be filed within a period of 7 days by the petitioner.

Post the matter for enquiry on 05.3.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit